

240 *Motion for election to* [RAJYA SABHA] *Agricultural and Processed
Food Products Export Development Authority (APEDA)*

and do communicate to this House the names of the members so nominated by Rajya Sabha".

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members or Rajya Sabha so nominated, may be communicated to this House".

(III)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 8th July, 2014, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 2015 and do communicate to this House the names of the members so nominated by Rajya Sabha."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House".

**MOTION FOR ELECTION TO THE COCONUT
DEVELOPMENT BOARD, KOCHI**

कृषि मंत्री (श्री राधा मोहन सिंह) : उपसभापति महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :

"नारियल विकास बोर्ड नियम, 1981 के नियम 4 के उपनियम (1) के खंड (i) और (ii) के साथ पठित नारियल विकास बोर्ड अधिनियम 1979 (1979 का सं. 5) की धारा 4 की उपधारा (4) के खंड (ड) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को नारियल विकास बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE AGRICULTURAL AND PROCESSED
FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY (APEDA)**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move the following Motion:-

"That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (No. 2 of 1986), read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules, 1986, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Agricultural and Processed Food Products Export Development Authority.

The question was put and the motion was adopted.

RE. DEMAND FOR DISCUSSION ON PRIVILEGE MOTION

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, it is Zero Hour. ...*Interruptions...* I should be given a chance. ...*Interruptions...*

MR. DEPUTY CHAIRMAN : No, no; not all of you. ...*Interruptions...* One of you, please. ...*Interruptions...* Your whip is standing. So, let others take their seats. ...*Interruptions...*

SHRI MADHUSUDAN MISTRY: Sir, I have given the notice. ...*Interruptions...*

श्री सत्यव्रत चतुर्वेदी (मध्य प्रदेश): सर, मैं आप से यह अनुरोध करना चाहता हूँ कि हमारे कई सदस्यों ने प्रिविलेज मोशन मूव किया है। उस मोशन पर अभी आप यहां चर्चा नहीं करा रहे हैं, लेकिन जीरो ऑवर में उन लोगों को अपनी बात कहने का मौका दिया जाए।

श्री उपसभापति: बैठिए। आप ने जीरो ऑवर में जो नोटिस दिया है, उसे चेयरमैन ने देखा है और चेयरमैन साहब ने जो एडमिट किया है, मैं उसे परमीशन दूंगा। I will read it out.

श्री सत्यव्रत चतुर्वेदी: जो प्रिविलेज मोशन दिया गया है, उन लोगों को मौका तो दीजिए, कम से कम वे अपनी बात तो कह सकें।

MR. DEPUTY CHAIRMAN: Okay. You have made your point. आप बैठिए। You tell me what you want. ...*Interruptions...* Please tell me what you want. ...*Interruptions...* What is the subject? ...*Interruptions...*

SHRI MADHUSUDAN MISTRY: Sir, it is the question of privilege. ...*Interruptions...*

MR. DEPUTY CHAIRMAN: That has already been raised. ...*Interruptions...*

SHRI MADHUSUDAN MISTRY: Sir, please listen to us ...*Interruptions...* You just can't overrule it. ...*Interruptions...*

MR. DEPUTY CHAIRMAN: I will come to that. ...*Interruptions...* Please take your seat. ...*Interruptions...* Regarding the question of privilege, as I understand, hon. Chairman has said in this House during the Question Hour that it is under his consideration. Therefore, that question cannot be taken up here.